Implementation of Contract Labour Welfare Board

3216. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) how many State Governments have already implemented Contract Labour Welfare Board and the details of total cess collected and paid to the Workers, State-wise and States which have not yet implemented; and
- (b) how many States have already implemented the Unorganised Sector Welfare Board and how many members have been enrolled in this State Level Unorganised Sector Welfare Board?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) There is no provision for Contract Labour Welfare Board under the Contract Labour (Regulation and Abolition) Act, 1970. No cess is collected under the said Act.

(b) As per available information, States of Karnataka, West Bengal and Chhattisgarh have constituted State Social Security Boards and framed Rules under the Unorganised Workers' Social Security Act, 2008. State of Gujarat, Orissa, Kerala and Tripura have framed rules only. State of Tamil Nadu has, however, informed that there is no requirement of constitution of State Social Security Board in the State as it is already implementing various welfare schemes for unorganised workers. The registration of unorganised workers is to be done by the District Administration under Unorganised Workers' Social Security Act, 2008. The details about the enrolment of unorganised workers under State Social Security Board is not maintained at central level.

Amendment in the Pension Scheme

3217. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the EPF linked pension is very low, the minimum pension and maximum pension under the scheme is not attractive and any employee could get more benefit in different other schemes; and
- (b) whether Government is proposing to bring amendment to the pension scheme so that workers could be rest assured of getting more pensions after retirement?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Pension under the Employees' Pension Scheme, 1995 is linked with pensionable service and pensionable salary. As per Section 6A of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952, contribution in Employees' Pension Fund is mandated @ 8.33% of wages which is restricted upto wage ceiling of Rs.6500/- only. However, option is available to the member to contribute at the higher rate than the wage ceiling (i.e. Rs.6500/-) which entitles him/her for a higher pension.

(b) The Central Government had constituted an Expert Committee for revision of Pension. The Expert Committee submitted its report to the Central Government on 5th August, 2010 and the recommendations of the Committee were placed before the Central Board of Trustees, Employees' Provident Fund [CBT) EPF)] for consideration on 15th September, 2010. The CBT (EPF) directed that the report be first considered by the Pension Implementation Committee (PIC). The PIC has since finalized its report and sent it to Employees' Provident Fund Organisation for placing before the CBT (EPF) for taking a final decision in the matter in its ensuing meeting.

Compilation of date regarding unemployment

3218. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Ministry is getting regular information from various departments, CPSU, State Government Corporate House, FICCI, Associations of Chambers of Central Trade Unions regarding Employment vacancy, Unemployment, job creation and after compiling making it data base; and
 - (b) if so, the details thereof and which organization of Ministry does this work?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Directorate General of Employment and Training (D.G.E.&T.) under Ministry of Labour & Employment has been entrusted with the responsibility of compiling information on employment and unemployment at monthly intervals at national level on the basis of returns rendered by a network of 966 employment exchanges located throughout the country. D.G.E. & T. is thus compiling and maintaining administrative statistics on employment and unemployment. Employment exchanges are providing employment assistance to the job seekers by registering them with the employment exchanges. Job seekers are treated as unemployed persons. However, all those registered with the